



CGHC010331332023

HIGH COURT OF CHHATTISGARH AT BILASPUR**WPIL No. 88 of 2023**

IN THE MATTER OF SUO MOTO PUBLIC INTEREST LITIGATION,
REGARDING NOISE POLLUTION BASED ON NEWS ITEM

versus

THE CHIEF SECRETARY

Order Sheet

03.08.2026	This is an office reference. Heard Mr. Praveen Das, learned Additional Advocate General, appearing for the State as well as Ms. Aditi Singhvi and Mr. Ashish Pandey, learned counsel appearing for the respective respondents. In compliance of the Court's order dated 19.06.2026, the Principal Secretary, Department of Home, Government of Chhattisgarh, Mahanadi Bhawan, Mantralaya, Atal Nagar, Naya Raipur, District

Raipur, C.G. has filed his personal affidavit, relevant portion of which reads as under :-

“3. That, it is respectfully submitted that pursuant to the order of the Home Department dated 31.03.2026, a Draft Committee was constituted for examining and preparing suitable amendments to the Chhattisgarh Kolahal Niyamtran Adhiniyam, 1985, along with the necessary rules and formats to ensure effective implementation of the proposed legislation.

4. That, as already brought to the notice of this Hon'ble Court through the earlier affidavit filed on 18.06.2026, the Draft Committee held meetings on 29.04.2026, 11.05.2026, 02.06.2026, 08.06.2026 and 15.06.2026, wherein the proposed amendments were deliberated upon in detail. The draft provisions were examined clause by clause and necessary modifications were incorporated after considering the suggestions received from field authorities and other stakeholders.

5. That, after filing of the aforesaid affidavit and subsequent to the order dated 19.06.2026 passed by this Hon'ble Court, the Draft Committee continued its

deliberations and completed the remaining exercise for finalization of the proposed legislative framework.

6. That, it is respectfully submitted that the Draft Committee has now unanimously finalized the draft of the "Chhattisgarh Kolahal Niyantran Bill, 2026" in both Hindi and English, together with the necessary action taken report and other supporting documents.

7. That, thereafter, the Secretary, Home Department and Chairman of the Draft Committee, vide official memorandum dated 31.07.2026, has forwarded the action taken report along with the finalized draft of the Chhattisgarh Kolahal Niyantran Bill, 2026 to the Principal Secretary, Home and Jail Department, Government of Chhattisgarh, for undertaking the further administrative and legal process required under the established governmental procedure. Copy of the said official correspondence dated 31.07.2026 is hereby marked and annexed herewith as ANNEXURE A-1, for the kind perusal of the Hon'ble Court.

8. That, it is respectfully submitted that the matter has thus progressed beyond the stage of preparation of

the draft amendments. The draft legislation has now been finalized by the Committee and transmitted to the competent authority for further processing.

9. That, upon completion of the departmental processing, the proposal shall be placed before the Council of Ministers of the State Government for its consideration and approval in accordance with the prescribed procedure.

10. That, after approval of the Council of Ministers, the proposed Chhattisgarh Kolahal Niyantaran Bill, 2026 shall be placed before the Chhattisgarh Legislative Assembly for consideration and enactment in accordance with law.

11. That, upon completion of the legislative process and after obtaining all requisite approvals and assent, the enactment shall be notified in the Official Gazette and brought into force in accordance with the provisions governing its publication and commencement.

12. That, the developments stated herein clearly demonstrate that the State Government has acted with utmost diligence and sincerity and has continuously pursued the matter at the highest administrative level. Every endeavour is being

made to ensure expeditious completion of the legislative process while maintaining due legal and procedural compliance.

13. That, the deponent reiterates her highest respect for the orders passed by this Hon'ble Court and humbly submits that the directions issued by this Hon'ble Court are being complied with in their true letter and spirit. The present affidavit is filed to place the latest status and substantial progress made in the matter before this Hon'ble Court."

From the perusal of the aforesaid personal affidavit filed by the Principal Secretary, Department of Home, Government of Chhattisgarh, it transpires that pursuant to the orders passed by this Court, the State Government has undertaken substantial and concrete steps towards bringing a comprehensive legislative framework for regulation and control of noise pollution in the State. The affidavit discloses that the Draft Committee constituted by the Government has completed its deliberations after holding a series of meetings, has finalized the draft of the *Chhattisgarh*

Kolahal Niyantran Bill, 2026 in both Hindi and English, and has also prepared the requisite action taken report and other supporting documents.

It further appears that the finalized draft has already been forwarded by the Chairman of the Draft Committee to the Principal Secretary, Home and Jail Department, for undertaking the further administrative and legal formalities in accordance with the established governmental procedure. The affidavit also indicates that upon completion of the departmental process, the proposal shall be placed before the Council of Ministers for its consideration and approval and, thereafter, before the Chhattisgarh Legislative Assembly for enactment in accordance with law. Thus, the matter has progressed beyond the stage of preparation of draft amendments, and the legislative exercise is presently under active consideration at the appropriate administrative level.

In view of the substantial progress reflected in the affidavit and taking note of the steps already

undertaken by the State Government, this Court considers it appropriate to grant further time to enable the competent authorities to complete the remaining administrative and legislative formalities.

Accordingly, let this matter be listed after eight weeks for placing the latest status on record.

It is, however, made clear that pendency of the legislative process shall not be construed as a ground for any laxity in enforcing the existing statutory provisions and executive instructions governing regulation of noise pollution. The State Government, its authorities, the District Administration, Police authorities, Municipal Authorities and all other concerned agencies shall continue to take all necessary, effective and preventive measures to ensure strict compliance with the existing law relating to noise pollution. Particular care shall be taken to regulate the use of loudspeakers, public address systems, sound amplifiers, firecrackers and other sources of excessive noise, especially during night

hours and in silence zones such as areas surrounding hospitals, educational institutions, Courts and other notified places. The authorities shall ensure that all appropriate precautions are taken to prevent avoidable noise pollution, protect public health and preserve the right of citizens to live in a peaceful environment, strictly in accordance with law, until the proposed legislation is brought into force.

Sd/-
(Ravindra Kumar Agrawal)
Judge

Sd/-
(Ramesh Sinha)
Chief Justice